




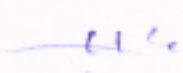
National Company Law Tribunal

Allahabad Bench

CP NO. (IB)55/ALD/2017, CA No. 188/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2018

NAME OF THE COMPANY: Anil Goel (RP Box LML Ltd) v/s Bank of Baroda & ors.
SECTION OF THE COMPANIES ACT: U/S 14, 17 of I & B code of 2016

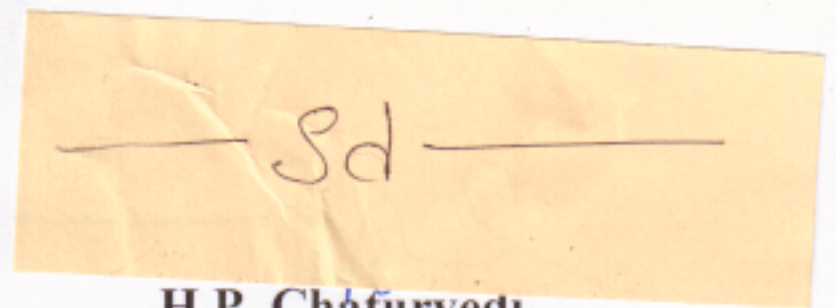
Sl. NO.	Name	Designation	Representation	Signature
1.	ABHISHEK ANAND	ADVOCATE	RESOLUTION PROFESSIONAL	
2.	VIKRAM BHALLA	ADVOCATE	BANK OF BARODA	
3.	AMIT VERMA	ADVOCATE	STATE (R4)	
4.	Dr. K. S. Sinha	ADVOCATE (STANDING COUNSEL)	STATE (R4)	

CP NO.(IB)55/ALD/2017, CA NO.188/2017

Sh. Abhishek Anand, Advocate for the petitioner. Sh. Vikram Bhalla, Advocate for the Bank of Baroda. Sh. Amit Verma, Advocate for the State Government.

Argument in respect of CA No.188/2017 is continued. The Ld. Counsel for the State Government (Respondent No.4) is further advised to provide a copy of the decision of Hon'ble Allahabad High Court, in the matter of Posha Industries v/s Collector, Ghaziabad 1998 (79) FLR166 for perusal.

Meanwhile, the interim order to be continued. The matter to be listed on 15th February, 2018.



Dated:19.01.2018

H.P. Chaturvedi,
Member (Judicial)